

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

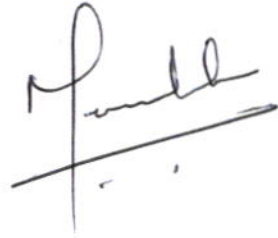
NAME OF THE PARTIES: Mr. Rajoo Shah


* V/s.

M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Abbas Mandrivwala i/b Raval-Shah Lb. for Petitioner	Advocate	
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2.	Mr. Siddhant Kaushik i/b Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Advocate	
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Order

C.P No. 62/58-59, 397-398/CLB/MB/MAH/2014

1. Vide proceedings sheet dated 12.08.2016 the C.P. was listed for hearing on 13.09.2016; however today as per preacipe it is mentioned as under: -

"The said matter was adjourned by consent to 13th September 2016 for possibility of settlement, however, the Counsel of the Petitioner is in a personal difficulty on 13.09.2016, hence the indulgence of this Court is

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sought to adjourn the said matter to 27th September 2016 with consent of both parties."

2. Request granted. Let this C.P. be now fixed for adjudication on 27.09.2016; instead of 13.09.2016. Ld. Counsels of both the sides are present as well as consented for this date of next hearing. Registry is directed to accordingly modify the cause-list.

Dated: 19th August, 2016.

Sd/-
M. K. SHRAWAT
Member (Judicial)